

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)
Appeal No. 352 of 2017 &
IA No. 572 of 2018**

Dated: 23rd May, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:-

M/s Adani Green Energy (Tamil Nadu) Ltd. ...Appellant(s)

Vs.

Tamil Nadu Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Nishtha Kumar

Counsel for the Respondent(s) : Mr. Sethuramalingam for R-1

Mr. S. Vallinayagam for R-2 to R-4

ORDER

IA NO. 572 OF 2018

(Appnl. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

Appeal No.352 OF 2017

Learned counsel for respondent No. 1 seeks a week's more time to file reply. As a last opportunity time is granted and he may file the same on or before 31.05.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **25.07.2018.**

**(Justice N. K. Patil)
Judicial Member**

ts/mk

**(I.J. Kapoor)
Technical Member**